

2. Heard the learned Counsel for the parties.
3. By order dated 15.1.2007 the parties were given time to make efforts for resolution of the dispute through mutual discussion. Learned counsel for the parties have informed that in this regard nothing has been done so far. Learned counsel for the petitioner sought one month's time to hold meeting for resolution of dispute.
4. Time prayed for by the learned counsel is allowed. The petitioner is directed to place on record the outcome of meetings latest by 31.8.2007 on affidavit. The office shall process the petition for further hearing thereafter.
5. In the order dated 15.1.2007 it was directed that Tata Iron Steel Company Ltd. and Ferro Alloys Corporation Ltd., who have been impleaded as respondents, be also associated with the discussion. Initially, learned counsel for the first respondent expressed certain reservations on the issue of associating these respondents. Subsequently, however, he has overcome the reservations and agreed to involve Tata Iron Steel Company Limited and Ferro Alloys Corporation Limited in the discussion.

**sd-/
(R.KRISHNAMOORTHY)
MEMBER
New Delhi dated 17th July 2007**

**sd-/
(BHANU BHUSHAN)
MEMBER**